

The 19th December 1960

No. L.JL.41/60.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Received the assent of the Governor on the 17th December 1960

ASSAM ACT No. XXXV OF 1960

THE ASSAM LAND AND REVENUE REGULATION
(AMENDMENT) ACT, 1960
(As passed by the Assembly)

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An

Act

further to amend the Assam Land and Revenue Regulation, 1886

Preamble. Whereas it is expedient further to amend the Assam Land and Revenue Regulation, 1886, hereinafter called the said Regulation, in the manner herein-after appearing ;

Regulation
I of 1886.

It is hereby enacted in the Eleventh Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Land and Revenue Regulation (Amendment) Act, 1960.
- (2) It shall have the like application as the Assam Land and Revenue Regulation, 1886.
- (3) It shall come into force at once.

Amendment
of Section 34
of the Re-
gulation I of
1886.

2. In Section 34 of the said Regulation, the word "if" between the words "behalf" and "Provided" shall be deleted.

Substitution
of Section
156 of the
Regulation I
of 1886.

3. For Section 156 of the said Regulation the following shall be substituted, namely :—

"156. The State Government may, in making any rule under this Regulation, provide that a breach of the rule, in addition to any other consequence which would ensue from such breach, be punishable with fine which may extend to two hundred rupees, or, when such breach is a continuing breach, to fifty rupees for each day during which such breach continues, or, on conviction before a Magistrate, with imprisonment which may extend to six months or with fine upto one thousand rupees or with both."

B. C. BARUA,
Secy. to the Govt. of Assam, Law Deptt.